

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-667(ND)2019

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
03.04.2019.**

**NAME OF THE COMPANY: M/s. Renu Proptech Pvt. Ltd.V/s. M/s. Red
Topaz Real Estate Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

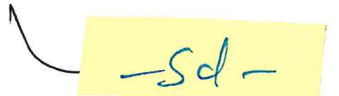
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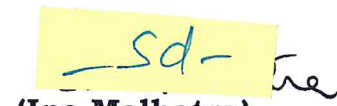
Present: Mr. Sanjay Goswami, Advocate for the Petitioner

ORDER

Ld. Counsel for the Financial Creditor submits that other than the agreement dated 1st June, 2017, there is no other prior agreement. It is considered expedient by this Bench to ensure that there were actual financial transactions between the parties. The same can be corroborated through the banking transaction. Let statement of the bank be filed.

To come up on 10th April, 2019.


(Dr. V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)